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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 74/99

DATE OF ORDER : 02-02-1999

Between :-

A.Jammar Basha

... Applicants

And

1. The Asst.Engineer (Computers),
O/o T.D.M.Anantapur.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager,
Telecommunication, Doorsanchar Bhavan,
Hyderabad.

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Counsel for the Applicants : Shri K.Venkateswar Rao

Counsel for the Respondents : Shri V.Rajeswar Rao, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman). 25

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Heard Sri T.V.V.S.Murthy for Sri K.Venkateshwar Rao,
counsel for the applicant and Sri V.Rajeshwar Rao, learned
standing counsel for the Respondents.

2. The applicant is seeking a relief to the effect that a
direction be given to the Respondents to re-engage the applicant
who had worked as Casual Mazdoor under the control of T.D.M.,
^{AB in} Ananthpur, In accordance with the various instructions issued
by the D.G.Telemc and also as per Lr.No.TA/LC/1-2/III dated
21-10-1991 and Lr.No.TA/RE/20-2/Rlgs/Corr., dated 22.2.1993 issued
by the Chief General Manager, Telecommunications, Hyderabad.

^{AB}
3. In ^a similar situation an order was passed by this
Tribunal in OA 1552/98 dated 24-11-1998 that the respondents may
examine the question of considering the applicant 's engagement
on casual basis if and when any work is available to be performed
in preference to juniors and outsiders. We believe that the
interests of justice would be served if the present O.A. is also
disposed of with the same direction.

4. Hence this O.A. is disposed of with a direction to the
Respondents to examine the question of considering the applicants'
engagement on casual basis if and when any work is available to
be performed in preference to juniors and freshers. Such
engagement, if given to him, will not earn for the applicant
any entitlement of the benefit of his previous service, or of

^{AB}

condonation of break in service, or of conferment of temporary status, outside the purview of the scheme evolved by the Department for this purpose.

5. Thus the O.A. is disposed of. No order as to costs.

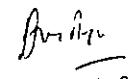

(H. RAJENDRA PRASAD)

Member (A)


(D.H. NASIR)

Vice-Chairman

Dated: 2nd February, 1999.
Dictated in Open Court.


Amritanand
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Copy to:

1. HONJ ✓
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A) ✓
5. SPARE ✓

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Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE O.H. NASIR:
VICE - CHAIRMAN ✓

THE HON'BLE H. RAJENDRA PRASAD,
MEMBER (A) ✓

THE HON'BLE R. RANGARAJAN
MEMBER (A) ✓

THE HON'BLE MR. B.S. JAI PARAMESHWAR:
MEMBER (J) ✓

DATED: 2-2-99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN

C.A.NO: 74/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

8 copies

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

1-8 FEB 1999

HYDERABAD BENCH